

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

OA No. 2612/2015

The 19<sup>th</sup> day of March, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Krishan Kumar, Driver, B.No. 13168, VVD,  
S/o Sh. Vakil Singh, Aged 52 Years  
R/o Qutab Vihar, Phase-I,  
Gola Diary, Nazafgarh,  
New Delhi-110075

... Applicant

(By Advocate: Shri Anil Mittal)

**VERSUS**

Delhi Transport Corporation,  
I.P. Estate,  
New Delhi-110002  
(through Chairman-cum-Managing Director)

... Respondent

(By Advocate: Shri Chandra Shekhar Goswami for Sh.  
Karunesh Tondon )

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Shri Anil Mittal, the learned counsel for the applicant submits that he was instructed by the applicant to withdraw the present O.A., as the reliefs claimed in the O.A. have already been granted to him.

2. Accordingly, the O.A. is dismissed as withdrawn. No costs.

**(ARADHANA JOHRI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

/Daya /